

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI
CIRCULAR

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQs), Delhi, a copy of letter no. 697-709/DHC/Gaz.IB/G-2/SC-Judgment/2025 dated 06.02.2025, alongwith the copy of Judgment dated 17.12.2024 passed by Hon'ble Supreme Court of India in Petition for Civil Appeal No. 14604/2024 [Arising out of SLP(C) No. 36440 of 2014] titled as "Rajendra Kumar Barjatya & Anr. Vs. U.P. Avas Evam Vikas Parishad & Ors." and Civil Appeal No. 14605 of 2024 [Arising out of SLP(C) No. 1184 of 2015] titled as "Rajeev Gupta & Ors. Vs. U.P. Avas Evam Vikas Parishad & Ors.", received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Therefore, it is requested to kindly peruse the abovesaid Judgment from the official website for kind information & necessary compliance.



(Anuj Agarwal)

Officer-in Charge, Genl. Branch, (C)
Addl. Sessions Judge (Spl. FTC)-02,
Tis Hazari Courts, Delh. (W)

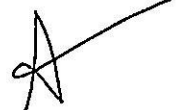
Encls. As above

No. 7504-7624/Genl.(C)/HCS/THC/2025

Dated, Delhi the 11 FEB 2025

Copy to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. Dealing Assistant for uploading the same on Centralized Website through LAYERS.

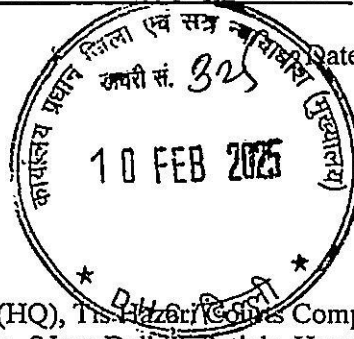


Officer-in Charge, Genl. Branch, (C)
Addl. Sessions Judge (Spl. FTC)-02,
Tis Hazari Courts, Delh. (W)

IN THE HIGH COURT OF DELHI AT NEW DELHI

697-709

No. _____/DHC/Gaz.IB/G-2/SC-Judgment/2025



Dated: 06.02.2025

From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
13. The Principal Judge (HQ) (Officiating), Family Courts, Dwarka, New Delhi.

Sub : Judgment dated 17.12.2024 passed by Hon'ble Supreme Court of India in Petition for Civil Appeal No. 14604/2024 [Arising out of SLP(C) No. 36440 of 2014] titled as "Rajendra Kumar Barjatya & Anr. Vs. U.P Avas Evam Vikas Parishad & Ors." and Civil Appeal No. 14605 of 2024 [Arising out of SLP(C) No. 1184 of 2015] titled as "Rajeev Gupta & Ors. Vs. U.P. Avas Evam Vikas Parishad & Ors."

Sir/Madam,

I am directed to forward herwith a copy of Judgment dated 17.12.2024 passed by Hon'ble Supreme Court of India in Petition for Civil Appeal No. 14604/2024 [Arising out of SLP(C) No. 36440 of 2014] titled as "Rajendra Kumar Barjatya & Anr. Vs. U.P Avas Evam Vikas Parishad & Ors." and Civil Appeal No. 14605 of 2024 [Arising out of SLP(C) No. 1184 of 2015] titled as "Rajeev Gupta & Ors. Vs. U.P. Avas Evam Vikas Parishad & Ors.", and to request you to circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

Yours faithfully,

(Handwritten signature)
D.S.S. (H.R.)
7/2/25

(Handwritten signature)

(Vinay Sharma)
Deputy Registrar (Gazette-IB)
For Registrar General.

Encl: As above.